

**REPLY TO CALLING ATTENTION TABLED BY SHRI RAVI S. NAIK, MLA**

The Goa State Scheduled Caste & Other Backward Classes Finance & Development Corporation Limited is implementing a Scheme under which loan is provided to the persons belonging to OBC community for various income generating activities such as Agriculture and Allied activities, Small Business/Artisans and Traditional Occupations, and Transport Sector.

The Goa State Scheduled Caste & Other Backward Classes Finance & Development Corporation Limited is working as a State Channelizing Agency (SCA) for disbursement of loan obtained from Apex Corporation Viz. "The National OBC Development & Finance Corporation Ltd. " Government of India New Delhi. with a Simple interest ranging from 3% to 5%.for self employment purpose. The State Corporation has to repay the loan to Apex Corporation in quarterly installments

The applicant applying for loan should be a resident of Goa in the age group from 18 to 55 years. Annual family income should be less than Rs. 3.00 lakhs.The applicant has to give two guarantors of which one of the guarantor should be employee of the Government or Semi Government Organization.

The State Corporation is sanctioning loan to OBC at a simple rate of interest ranging from 6% to 8% per annum.

The amount of loan disbursed by Goa State Scheduled Caste & Other Backward Classes Finance & Development Corporation Limited is outstanding to the tune of **Rs. 12.08 Crores from 594 beneficiaries.**

At present **466 beneficiaries** have defaulted in repaying loan installments during COVID-19 period for an amount of **Rs. 5.67 Crores.**

67 beneficiaries have stopped repaying loan installments. These cases have been referred to DRO for recovery for an amount of **Rs. 2.00 Crores.**

During last 3 years from 2017-18 the Goa State Scheduled Caste & Other Backward Classes Finance & Development Corporation Limited has sanctioned loan amount of **Rs. 5.00 Crores to 70 beneficiaries** for business purpose.

The State Corporation has recently forwarded 7 proposal to Apex Corporation for getting loan amount of Rs. 50 lakhs and upon approval from Apex Corporation the same will be disbursed to the beneficiaries.

There are no pending proposals with the State Corporation for sanction of loan.

Sir, In view of above and for the purpose of recovery of loan amount, the condition of one guarantor who should be employee of Government or Semi Government organization is absolutely necessary.